



The Recovery and Penalty Provisions of the Maharashtra Ordinance No. III of
1975 Continuance Act, 1975

Act 39 of 1975

Keyword(s):

Recovery, Penalty Provision, Unemployment, Allowance

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**THE RECOVERY AND PENALTY PROVISIONS OF MAHARASHTRA
ORDINANCE No. III OF 1975 CONTINUANCE ACT, 1975.**

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MAHARASHTRA ACT No. XXXIX OF 1975.¹

[THE RECOVERY AND PENALTY PROVISIONS OF MAHARASHTRA ORDINANCE NO. III
OF 1975 CONTINUANCE ACT, 1975]

[8th September 1975]

**An Act to provide for the continuance of certain provisions of the Maharashtra
Unemployment Allowance Payment to Workmen in Factories
(for Temporary Period) Ordinance, 1975.**

WHEREAS both Houses of the Legislature of the State were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to require employers to pay unemployment allowance to certain workmen who due to short working of factories on account of shortage of power, could not be given employment therein on certain days during a certain temporary period and to provide for matters connected therewith ; and for that purpose duly promulgated the Maharashtra Unemployment Allowance Payment to Workmen in Factories (for Temporary Period) Ordinance, 1975, on the 27th June 1975 ;

Mah.
Ord.
III of
1975.

AND WHEREAS the said Ordinance expired on the 31st day of July 1975 and has ceased to be in force ;

AND WHEREAS it is expedient to provide for the continuance of certain provisions of that Ordinance for the purpose of recovery of any money by way of unemployment allowance due, or for the purposes of any penalty incurred, on or before the 31st day of July 1975 or for any other purpose connected with, or incidental to, any of the purposes aforesaid ; It is hereby enacted in the Twenty-sixth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Recovery and Penalty Provisions of Maharashtra Ordinance No. III of 1975 Continuance Act, 1975.

Short title
and commence-
ment.

(2) It shall be deemed to have come into force on the first day of May 1975.

2. (1) Notwithstanding the expiry of the Maharashtra Unemployment Allowance Payment to Workmen in Factories (for Temporary Period) Ordinance, 1975, on the 31st day of July 1975, that Ordinance shall continue and shall be deemed always to have continued to have effect for the purposes of recovery of any money by way of unemployment allowance due, or for the purpose of any penalty incurred, on or before the said date or for any other purpose connected with, or incidental to, any of the purposes aforesaid.

Mah.
Ord.
III of
1975.

(2) Without prejudice to the provisions contained in sub-section (1) of this section and subject thereto, section 7 of the Bombay General Clauses Act, 1904, shall apply upon the expiry of the said Ordinance as if that Ordinance were an enactment repealed by a Maharashtra Act.

Bom.
Act
of
1904.

¹ For Statement of Objects and Reasons, see Maharashtra Government Gazette, 1975, Part V, p. 535.